

**GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF PUBLIC ENTERPRISES**

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**LOK SABHA  
UNSTARRED QUESTION NO. 2453  
TO BE ANSWERED ON THE 2<sup>nd</sup> January, 2018**

**CPSE Appointment Rules**

**2453. DR. RATNA DE (NAG):  
SHRI SANTOSH KUMAR:  
SHRI HARI OM PANDAY:  
SHRI MANOJ TIWARI:**

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Ministry proposes to amend the Central Public Sector Enterprises (CPSE) Appointment Rules;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of the key amendments procedural constraints and likely impact of the aforesaid amendments, PSU-wise?

**ANSWER**

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
(SHRI BABUL SUPRIYO)**

(a) to (d) : There is no proposal in the Ministry of Heavy Industries and Public Enterprises to amend the rules for appointment to posts in Central Public Sector Enterprises (CPSEs). Appointment to below Board level posts is made by the concerned CPSEs themselves. Appointment to full time Board level posts in CPSEs is made by the concerned administrative Ministries on the basis of recommendations of Public Enterprises Selection Board after following the due procedure and obtaining approval of the competent authority.

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